

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 82/MP/2021**

- Subject** : Petition under section 79(1)(f) of the Electricity Act, 2003 for directions on illegal claim of ₹66.31 crore towards the transmission charges for the period 16.6.2013 to 13.8.2013 and capacity charges for the period 16.6.2013 to 26.7.2013 including late surcharge fee by illegal invoking letter of credit by KSK Mahanadi Power Company Limited for the period without supplying power to the petitioners.
- Date of Hearing** : 7.2.2023
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioners** : Southern Power Distribution Company of Telangana & Ors.
- Respondents** : KSK Mahanadi Power Company Limited & Ors.
- Parties Present** : Shri S. Vallinayagam, Advocate, APSPDCL  
Shri Anand K Ganesan, Advocate, KSKMPCL  
Ms. Swapna Seshadri, Advocate, KSKMPCL  
Ms. Kriti Soni, Advocate, KSKMPCL  
Shri Ashok Rajan, NRLDC  
Shri Alok Mishra, NRLDC

Learned proxy counsel for KSKMPCL sought a short adjournment as the arguing counsel was unwell which was not objected to by the learned counsel for the Petitioner.

2. The Commission acceded to the request of the Petitioner and adjourned the matter. The Commission further observed that the parties should make efforts to settle the issues related to the transmission charges, capacity charges, etc. by way of mutual discussions. Learned counsel for the Respondent agreed to the suggestion of the Commission and assured to take action in this direction.



3. The Petition shall be listed for further hearing on 10.3.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

